

IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT

THE HONOURABLE MR. JUSTICE P.V.KUNHIKRISHNAN

WEDNESDAY, THE 06TH DAY OF MAY 2020 / 16TH VAISAKHA, 1942
B.A.TMP NO.100 OF 2020

(IN CRIME NO. 1154 / 2020 OF KOTTARAKARA POLICE STATION IN KOLLAM
DISTRICT)

PETITIONER/ACCUSED

RONY ROY, AGED 27 YEARS, SLO ROY
ALEXANDER, THUNDUVILA VEEDU, VALAKOM
P.O., VALAKOM VILLAGE, KOLLAM
DISTRICT
ADV.K.V.ANIL KUMAR

RESPONDENTS/STATE &
COMPLAINANT

1. STATE OF KERALA REPRESENTED BY THE PUBLIC
PROSECUTOR, HIGH COURT OF KERALA, ERNAKULAM.
2. STATION HOUSE OFFICER,
KOTTARAKARA POLICE STATION, KOLLAM
DISTRICT.

BY P.P.SRI.AJITH MURALI & SANTHOSH PETER(SR)

THIS BAIL APPLICATION HAVING BEEN FINALLY HEARD ON
06.05.2020, THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

P.V.KUNHIKRISHNAN, J.

B.A. TMP No. 100 of 2020

Dated this the 6th day of May, 2020

ORDER

The counsel for the petitioner submitted that, in the light of directions in Annexure A-1 order, he may be allowed to withdraw the bail application with liberty to file again, if there is any notice under Section 41A of the Cr.P.C. is received.

The bail application is dismissed as withdrawn with liberty.

P.V.KUNHIKRISHNAN, JUDGE

MMG